



2026:AHC:3578

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19742 of 2025

Chote Singh

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Umar Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Mohammad Umar Khan, learned counsel for the petitioner seeks to withdraw the present writ petition, in which a writ, order or direction has been sought in nature of a writ, order or direction in the nature of mandamus commanding/directing the respondents to Pay the Salary of The petitioner on Basic Pay Scale Rs.66,000/ in place of Basic Pay Scale of Rs.62,200/, along with arrear including interest of the salary from the time of correction within a short stipulated period; and further to issue a writ, order or direction in the nature of mandamus directing/commanding to the respondent no.02 i.e. to decide the representation dated 14.12.2025 of the petitioner within stipulated time, on account of inherent defect, with liberty to file afresh.
2. Learned Standing Counsel has no objection to the same.
3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 7, 2026

N.S.Rathour

(Vikas Budhwar,J.)